
(2021) 12 TDSAT CK 0002

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application 484 Of 2021 In Cyber Appeal 9 Of 2018

Vodafone Idea Limited

APPELLANT

Vs

Nand Kishor Panjabrao Gawarkar & Ors

RESPONDENT

Date of Decision : 02-12-2021

Acts Referred:

Citation : (2021) 12 TDSAT CK 0002

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Shreya Sircar, Jyotsna Punshi, Mahendra B Limaye

Final Decision : Disposed Of

Judgement

Heard learned counsel for the appellant and learned counsel for respondent no. 1. In continuation of earlier order passed yesterday, it is recorded that learned counsel for the appellant, Ms. Sircar has taken instructions from the appellant. She submits that appellant shall deposit the decretal amount but for that she needs five weeks' time.

In the light of discussions in the order passed yesterday, the prayer for a stay of the execution proceeding bearing Execution Case No. 3 of 2021 preferred by respondent no. 1 before the Adjudicating Officer is allowed on the condition that the appellant deposits with the Registrar of TDSAT the decretal amount within five weeks from today. In case such a deposit is made, then registrar shall ensure that the amount is put in a Term Deposit Account bearing interest in the bank where the account of TDSAT situated. The deposit made along with interest thereof shall abide by the final judgement in this appeal. The prayer for interim relief made through M A No. 484 of 2021 stands disposed of. The MA is disposed of.

Let the matter be listed for hearing in due course.